



FORM No. - 4

See Rule (12)

**N THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. 143 of 2004

Applicant (s) Srinivasa Kumar Sarangi Respondent (s) Union of India for the  
Advocate for Applicant (s) M/s Achintya Das Advocate for Respondent(s)  
S.P. Nayak

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>1.p.o at Rs. 57/- is filed.</p> <p>For favour of Registration please.</p> <p><i>Shri 6/4/04</i> S.O. (J)</p> <p><i>6.4.04</i> D.R.</p> <p><del>Registrar</del></p> <p><i>6/4/04</i> D.R.</p> <p><i>For Admision as per Court memo.</i></p> <p><i>7-4-04</i></p>	<p><b>REGISTER</b></p> <p><i>Adm. 06/4/04</i> Register</p> <p><u>Order dated 8.4.2004</u></p> <p>Heard Shri A.Das, learned counsel for the applicant and Shri R.C.Rath, learned Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.</p> <p>The case of the applicant is that initially he was appointed as Constable in R.P.F. in the year 1992 and he having been declared medically declassified has been</p>

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Copy of order O.A. 85/04  
a/w of copy issued to  
all the respondents by post.  
The same copy of order  
issued to the counsel  
for both sides.

12/12/04  
S.C.

12/12/04

directed under Annexure-A/4 dated 6.1.2004  
for being absorbed to the post of Junior  
Control Clerk under Sr.DOM/KUR. It is his  
grievance that as per Rly. Board's letter  
No.E(NG)/188/RE 33/2 dated 18.1.1989,  
medically decategorised RPF staff may be  
first considered for absorption in ministerial  
post in the RPF for which they may be medically  
fit. Applicant has placed on record to  
substantiate his stand that at present there  
are two posts of Jr.Clerks lying vacant since  
long in RPF Department and in this regard he  
has vide Annexure-A/5 dated 19.12.2003 has  
approached the Dirivisional Railway Manager  
East Coast Railway, Khurda Road to absorb him  
against one of those posts.

Similar matter came up before this  
Tribunal in O.A. 85/2004 and the Tribunal, after  
taking note of the facts and circumstances of  
the case directed the Respondents to reconsider  
the case of the applicant therein. In this  
view of the matter, we dispose of this O.A. at  
the stage of admission directing the Respondents  
particularly, Res.No.3, to whom the applicant  
has addressed his representation, to give a  
fresh look into the matter in the light of the  
Railway Board's letter, referred to above and  
pass appropriate orders within a period of  
90 days from the date of receipt of this order.

Send a copy of this order, along with  
copy of the O.A., to <sup>the Respondents</sup> Res.No.3 and free copies of  
the order be handed over to both sides.

VICE-CHAIRMAN

4 MEMBER (JUDICIAL)